

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. IA 4975/2023 in C.P. (IB)/208(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

NAME OF THE PARTIES:- **Mr. Rajeev Mannadiar Resolution Professional
in The Matter of Siemens Financial Services
Private Limited Versus Amit Suresh Lodha
IN THE MATTER OF
Siemens Financial Services Private Limited
V/s
Amit Suresh Lodha**

**Section: Application under any other provisions- IBC U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 4975 of 2023:- Counsel, Samuel Abraham appeared for the Applicant/RP. This Application has been filed by the Resolution Professional for placing on record report of RP dated 09.10.2023 filed u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the present Application as Exhibit A. The said report is taken on record, and no order is called for. Accordingly, **IA 4975 of 2023 is allowed and disposed of.**

Counsel, Narpat Singh appeared for the Financial Creditor, and Counsel, Aseem Atwal a/w Aprajita Tyagi appeared for the Personal Guarantor. Let reply/objection, if any, on behalf of the Personal Guarantor against the report of the RP be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **06.09.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)